

Government is implementing National Career Service (NCS) Projects as a Mission Mode Project for transformation of the National Employment Service where a variety of employment related services like job search, job matching, career counselling, vocational guidance, information on skill development courses etc. are being provided under the NCS Project on a common digital platform. Jobs for women are specifically highlighted in the women specific window on the NCS portal.

**Statement**

*Percentage distribution of female workers in usual status (ps+ss) by broad industry division during PLFS (2017-18) and PLFS (2018-19)*

Broad industry division as per NIC 2008	2017-18	2018-19
Agriculture	57.0	55.3
Mining & quarrying	0.2	0.2
Manufacturing	12.5	12.8
Electricity, water, etc.	0.2	0.2
Construction	5.0	5.5
Trade, hotel & restaurant	6.3	6.7
Transport, storage & communications	1.1	1.0
Other services	17.8	18.2
All	100.0	100.0

**Social security code**

1223. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the aims and objectives of Social Security Code proposed by the Ministry;
- (b) what are the reasons that the Ministry is proposing to give powers of EPFO and ESIC to State Social Security Boards and converting EPFO and ESIC into fund managers;
- (c) what are the other debatable and sensitive proposals which are not in favour of workforce and how Ministry is planning to address the same; and

- (d) the number of workers are going to be covered in the country, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) In line with the recommendations of the Second National Commission on Labour, a Code on Social Security has been prepared by amalgamating, simplifying and rationalizing the relevant provisions of following nine Central Labour Acts:—

- (i) The Employees' Compensation Act, 1923
- (ii) The Employees' State Insurance Act, 1948
- (iii) The Employees' Provident Funds and Miscellaneous Provisions Act, 1952
- (iv) The Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959
- (v) The Maternity Benefit Act, 1961
- (vi) The Payment of Gratuity Act, 1972
- (vii) The Cine Workers Welfare Fund Act, 1981
- (viii) The Building and Other Construction Workers Welfare Cess Act, 1996 and
- (ix) The Unorganised Workers' Social Security Act, 2008.

The Code on Social Security, 2019 had been introduced in the Lok Sabha and referred to the Parliamentary Standing Committee on Labour for examination which presented its report to Hon'ble Speaker on 31.07.2020. After considering the report of the Standing Committee, the Code on Social Security, 2020 has been prepared. On 19.09.2020, the Code on Social Security, 2019 has been withdrawn from Lok Sabha and the Code on Social Security, 2020 has been introduced in Lok Sabha.

#### **Jobs lost in manufacturing and construction sectors**

1224. SHRI P.L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of jobs lost in the manufacturing sector and construction sector between January to August 2020, State-wise, gender-wise, and month-wise;

- (b) whether Government is taking steps to increase employment in these sectors; and